

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 312/TT/2022

- Subject** : Petition for determination of transmission tariff for 2019-24 tariff period for Asset-1: OPGW link for LILO of Lonikhand-Kalwa at Navi Mumbai TL (Central sector), Asset-2: OPGW link for Vapi-Kudus (upto LILO of Kala from Vapi) TL (Central sector), Asset-3: OPGW link for 220 kV Kawas-Vav and 220 kV Kawas-Navsari TL (Central sector) & Asset-4: OPGW link for 220 kV Bhopal-Govindpur SLDC (MPPTCL) TL (State sector) under “Establishment of Fibre Optic Communication System under Master Communication Plan in Western Region”.
- Date of Hearing** : 1.12.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Limited and 10 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Ashish Alankar, PGCIL
Ms. Ashita Chauhan, PGCIL

Record of Proceedings

The case was called out for hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for determination of transmission tariff for 2019-24 tariff period under Establishment of Fibre Optic Communication System under Master Communication Plan in Western Region:
- Asset-1:** OPGW link for LILO of Lonikhand-Kalwa at Navi Mumbai TL (Central sector),
Asset-2: OPGW link for Vapi-Kudus (upto LILO of Kala from Vapi) TL (Central sector),
Asset-3: OPGW link for 220 kV Kawas-Vav and 220 kV Kawas-Navsari TL (Central sector) &
Asset-4: OPGW link for 220 kV Bhopal-Govindpur SLDC (MPPTCL) TL (State sector)



- b. The date of commercial operation (COD) of the assets are 13.5.2019 (proposed), 26.5.2019, 21.6.2019 and 24.1.2020 of Asset-1, Asset-2, Asset-3 and Asset-4 respectively. There is time over-run of 1739 days, 1752 days, 1778 days and 1995 days in case of Asset-1, Asset-2, Asset-3 and Asset-4 respectively.
- c. The COD of Asset-1 is claimed as 13.5.2019 under Regulation 5(2) of the 2019 Tariff Regulations.
- d. MPPMCL has filed its reply and has sought two weeks-time to file its rejoinder.
3. In response to Commission's query regarding the delay in Kawas-Vav OPGW line, the representative of the Petitioner submitted that the time over-run of more than 11 months is mainly attributed to the inclusion of the line in the scope after the investment approval. The inclusion of implementation of OPGW links under Asset-3 and 4 was discussed and approved in 21st WRPC meeting held on 09.11.2012. Apart from this there was delay of 80 months in receipt of permission from GETCO towards diamond formation on their lines crossing 220 kV Kawas-Navsari.
4. In response to Commission's query, the Petitioner submitted that total investment involved in the project is approximately Rs. 9 crore.
5. The Commission observed that the Petitioner has filed tariff Petition No. 180/TT/2021 for determination of transmission tariff of the 2019-24 tariff period for LILO of 400 kV S/C Lonikhand (MSETCL)-Kalwa (MSETCL) Line at Navi-Mumbai along with 400/220 kV Navi Mumbai (GIS Sub-station) at Navi Mumbai wherein its COD has been claimed under Regulation 5(2) of the 2019 Tariff Regulations. The COD of the transmission line has not been decided yet. Therefore, the Petitioner should claim the tariff of the OPGW link after decision of the Commission in Petition No.180/TT/2021.
6. The Commission directed the Respondents to file their reply by 19.12.2022 on affidavit with an advance copy to the Petitioner, who may file rejoinder, if any, by 30.12.2022. The Commission further directed the Petitioner to adhere to the timeline for completion of written submissions and observed that no extension of time shall be granted.
7. The matter shall be listed for further hearing on 12.1.2023.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

